

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 85640 of 2019

(Arising out of Order-in-Appeal No. MKK/287/RGD APP/2018-19 dated 11.10.2018 passed by the Commissioner of Central Tax (Appeals), Raigarh.)

**M/s Ved PMC Ltd.
Plot No. 83/1, MIDC,
Industrial Area, Taloja,
Dist – Raigad – 410 208**

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Raigad
4th Floor, Kendiya Utpad Shulk Bhawan,
Plot – 01, Sector -17, Khandeshwar,
Raigad, Maharashtra – 410 206**

.....Respondent

None for the Appellant

Shri Nitin Ranjan, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85416 / 2021

Date of Hearing: 16.02.2021

Date of Decision: 16.02.2021

Appellant is absent as no one accessed the link. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad